

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V
(Division Bench)

Item No.-502
(IB)-779(PB)/2022

IN THE MATTER OF:

DMI Finance Private Limited

....Applicant

Vs.

Dauphin AKG Hotels Private Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 12.04.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Vipul Ganda, Ms. Avnika Mishra, Mr. Ishan Upadhaya,
Adv.

For the Respondent : Mr. Rohan Goel, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel on behalf of the Financial Creditor is present. Ld. Counsel on behalf of the Corporate Debtor is present and sought time to file their reply. It is noticed that vide order dated 12.03.2024, last opportunity was given to the Corporate Debtor to file their reply. It is the contention of the Ld. Counsel for the Corporate Debtor that due to some technical issue, they are unable to file their reply. Be it that may be, once again, last opportunity is given to the Corporate Debtor to file their reply within a period of 1 week. List the matter on **26.04.2024.**

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)